

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207 - **CP(IB)/25(AHM)2023**

With

ITEM No.208 - IA/238(AHM)2023

ITEM No.209 - IA/713(AHM)2023 in IA/238(AHM)2023

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Shrinath Ji Spintex Private Limited

.....**Applicant**

V/s

Hemantbhai Parbatbhai Lakkad To Sunrise Ginning Private

.....**Respondent**

Limited

(Personal Guarantors )

**Order delivered on: 13/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Tirth  
Nayak,

For SBI

: Ms. M A Gogia, Adv.

RP

: Mr. Rajendra Jain

For Personal Guarantor

: Mr. Yuvraj Thakore, Adv.

**ORDER**

**CP(IB)/25(AHM)2023 & IA 238 of 2023**

Heard Ld. Sr. Counsel for the applicant, personal guarantor and SBI.

Ld. Counsel for SBI submitted that they have filed one new IA which has not come up for hearing, hence, requested for adjournment.

List for further consideration on 16.05.2024.

**IA/713(AHM)2023 in IA/238(AHM)2023**

This is an application filed by the applicant for early hearing of CP(IB) 25 of 2023. Since CP(IB) 25 of 2023 is heard today, this application becomes infructuous. In view of the same, IA 713 of 2023 stands disposed-off.

-Sd-

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**